FACILITATING EASE OF DOING BUSINESS

1614. SHRI PARBATBHAI SAVABHAI PATEL:
DR. SATYAPAL SINGH:
SHRI RAMESH BIDHURI:
SHRI PATEL HASMUKHBHAI SOMABHAI:
SHRI MANOJ TIWARI:
SHRI RAJESH VERMA:
SHRI RAJ KUMAR CHAHAR:
SHRI MAHABALI SINGH:
SHRI SATYADEV PACHAURI:
SHRIMATI QUEEN OJA:
SHRI TIRATH SINGH RAWAT:
SHRI SUNIL BABURAO MENDHE:
DR. BHARATIBEN DHIRUBHAI SHIYAL:
SHRI PRADEEP KUMAR SINGH:
SHRI KRIPANATH MALLAH:
DR. MANOJ RAJORIA:
SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:
DR. ARVIND KUMAR SHARMA:
SHRI SHANKAR LALWANI:
SHRI RATANSINH MAGANSHING RATHOD:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has implemented any measures to facilitate Ease of Doing Business within the country;

(b) if so, the details thereof;

(c) whether there is any proposal to provide land and electricity for foreign businessmen on subsidized rate and if so, the details thereof, State-wise; and

(d) whether the Government has fixed any criteria to establish business within the country by foreign businessmen and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

(a) & (b): Department for Promotion of Industry and Internal Trade (DPIIT) is the Nodal Department for coordinating the initiatives under Ease of Doing Business.
(EoDB) which are aimed at creating a conducive business environment in India. Series of steps have been taken to enhance EoDB in India by Ministries/Departments and Stats/Union Territories (UTs). These include:

i. Reducing Compliance Burden on Businesses and Citizens by Simplifying, Rationalizing, Digitizing and Decriminalizing Government to Business and Citizen Interfaces.

ii. Assessment of States/UTs on the basis of implementation of designated reform parameters under annual exercise called Business Reform Action Plan (BRAP).

iii. Implementation of National Single Window System (NSWS), a one-stop shop for investor related approvals and services.

(c): Land related management and administration are a State Subject covered under the State List for states. Subsidies on land and electricity along with other incentives are provided to investors as a part of industrial policies/schemes of respective States to facilitate ease of doing business. Since, proposals for such subsidies and incentives are generally received directly in the respective State, State-wise details of the same are not compiled at the Centre.

(d): FDI proposals requiring Government approval as per the Consolidated FDI Policy dated 15.10.2020, as amended from time to time (FDI Policy) and Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 dated 17.10.2019, as amended from time to time, are processed by the Administrative Ministry/Department concerned as per Standard Operating Procedure (SOP) for processing FDI proposals dated 17.08.2023.

The Government of India has put in place a liberal and investor friendly Foreign Direct Investment (FDI) policy wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. FDI inflows depend on a host of factors such as availability of natural resource, market size, infrastructure, political and general investment climate as well as macro-economic stability and investment decision of foreign investors.

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